

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.)..... CRLMP No(s).
12441/2016

(Arising out of impugned final judgment and order dated 15/06/2016
in CRLA No. 6631/2009 passed by the High Court of Judicature at
Allahabad)

SHARDA DEVI

Petitioner(s)

VERSUS

STATE OF U.P

Respondent(s)

CRLMP. 12441/2016

(with exemption from surrendering and office report)

Date : 08/08/2016 This application was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE S.A. BOBDE
[IN CHAMBERS]

For Petitioner(s) Mrs. Mona K. Rajvanshi, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Crl.MP.No.12441/2016 for exemption from surrendering is
rejected. However, the petitioner is granted four weeks' time to
surrender and file proof thereof.

(SONALI SAUND)
SR.P.A.

(INDU POKHRIYAL)
COURT MASTER